

**FORM A - PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **ESSEL INFRAPROJECTS LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor Essel Infraprojects Limited
2.	Date of incorporation of corporate debtor 07/07/1987
3.	Authority under which corporate debtor is incorporated / registered RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74999MH1987PLC044006
5.	Address of the registered office and principal office (if any) of corporate debtor Reg Add:- 513/A, 5th Floor, Kohinoor City, Kiroi Road Kurla (West), Mumbai City MN 400070 IN Principal office:- 135, Continental Building, Dr A B Road, Worli, Mumbai, Maharashtra- 400018
6.	Insolvency commencement date in respect of corporate debtor <b>CIRP order dated 01/03/2023 (Wednesday)</b> (Email received from Registrar (NCLT Mumbai) on 02/03/2023, thus CIRP initiated from 03/03/2023 by the IRP)
7.	Estimated date of closure of insolvency resolution process <b>28/08/2023</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional <b>KAIRAV ANIL TRIVEDI</b> IBBI/IPA-002/IP-N00728/2018-2019/12332
9.	Address and e-mail of the interim resolution professional, as registered with the Board 23 A 5 <sup>th</sup> floor Jyoti Bldg, Barquatali Dargah Margh, Wadala(E), Mumbai, 400037. Email. <a href="mailto:kairavtrivedi2002@yahoo.co.in">kairavtrivedi2002@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional 413-414, Shramjeevan B5, Opp. Lodha, New Cuffe Parade, Wadala(E), Mumbai – 400037. Email <a href="mailto:esselinfraprojectscirp@gmail.com">esselinfraprojectscirp@gmail.com</a>
11.	Last date for submission of claims 16/03/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of Corporate Insolvency Resolution Process of **Essel Infraprojects Limited** vide order, **C.P. (IB)/543(MB) 2021** u/s 7 of IBC dated 01/03/2023 (Wednesday), Email received from Registrar (NCLT Mumbai) on 02/03/2023, thus CIRP Initiated by IRP from 03/03/2023.

The Creditors of **Essel Infraprojects Limited**, are hereby called upon to submit their claims with proof on or before **16/03/2023** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.



*Kairav A. Trivedi*

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



*Kairav A. Trivedi*

Place: Mumbai  
Date: 03/03/2023

**Kairav Anil Trivedi – Interim Resolution Professional**  
Reg. No. IBS/IPA-002/IP-N00728/2018-2019/12332